

Hindi to the different States for 1955-56 and 1956-57;

(b) the amount actually utilised by each State; and

(c) the reasons given by the State Governments for non-utilisation of the funds in full?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) to (c). A statement is laid on the Table of the Lok Sabha. [See appendix I, annexure No. 28.]

हिमाचल प्रदेश में पंचायतें

*१०७. श्री पद्म देव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हिमाचल प्रदेश में पंचायत राज अधिनियम के अन्तर्गत न्याय पंचायतें काम करने लग गई हैं;

(ख) यदि नहीं, तो उस के क्या कारण हैं; और

(ग) उन के कब से काम आरम्भ करने की सम्भावना है?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री वातार) : (क) जी नहीं ।

(ख) तथा (ग). हिमाचल प्रदेश पंचायत राज अधिनियम १९५२ के मूल में न्याय पंचायतों के लिये पंच ग्राम सभा द्वारा चुने गये दस नामों की सूची में से निर्धारित प्राधिकारी द्वारा नामजद किये जाने की व्यवस्था थी । इस के विरुद्ध बहुत से प्रतिवेदन आये और उमालिये न्याय पंचायत के निर्माण को स्थगित कर दिया गया । १९५६ में अधिनियम में संशोधन किया गया और अब यह व्यवस्था है कि ग्राम सभायें अपने सदस्यों में से न्याय पंचायत के लिये पन्द्रह सदस्य चुनेंगी । अधिनियम के अन्तर्गत नियम बना दिये गये हैं तथा ग्राम पंचायतों के चुनाव हो रहे हैं और इस के बाद न्याय पंचायतों के चुनाव होंगे ।

Report on the Second General Elections

*108. Shri Shivananjappa: Will the Minister of Law be pleased to state:

(a) whether the Chief Election Commissioner has submitted a report on the Second General Elections held in India recently;

(b) if so the main features of his report; and

(c) if the reply to part (a) above be in the negative when the report is likely to be submitted?

The Minister of Law (Shri A. K. Sen): (a) No; Sir.

(b) Does not arise.

(c) By the middle of next year.

Exploitation of Copper Pyrites

*109. Shri Mohamed Imam: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the amount that has been spent on prospecting of Copper Pyrites Mines at Hingalodal Chitaldrug District in Mysore State so far; and

(b) the result of this prospecting?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b). No prospecting has been done for Copper Pyrites in this area, but a sum of Rs 1,06,000 has been spent so far on prospecting for Iron Pyrites which has resulted in establishing reserves of the order of 1½ million tons.

आगत सेवा दल

*११०. { श्री हरिदचन्द्र शर्मा :
श्री ई० एम० राव :
श्री अनारायण दास :
श्री राधा रामः

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) अब तक किन-किन राज्यों में आपात सेवा दल स्थापित किये गये हैं ;

(ख) केन्द्रीय सरकार ने इन सेवा दलों पर कितना रुपया खर्च किया है;

(ग) जिन राज्यों ने इस समय तक इन सेवा दलों को स्थापित नहीं किया है, क्या उन्हें ऐसे दलों की शीघ्र स्थापना के लिये कोई परिपत्र भेजा गया है; और

(घ) यदि हाँ, तो कितने राज्यों को इस सम्बन्ध में आवश्यक हिदायतें दी गई हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्रों (और दायतार) : (क) अब तक बम्बई, उड़ीसा, पंजाब और राजस्थान के राज्यों में और बाण्डीचेरी, दिल्ली, हिमाचल प्रदेश, मनीपुर तथा त्रिपुरा के संघीय क्षेत्रों में, दोनों ही राज्य तथा जिला स्तरों पर, आपात सेवा दल की स्थापना की गई है ।

(ख) राज्यों में इन दलों की स्थापना पर केन्द्रीय सरकार ने कोई रुपया खर्च नहीं किया ।

(ग) जी हाँ ।

(घ) ६ ।

Compensation to Former Pepsu Government

*111. **Sardar Iqbal Singh:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that following the integration of Pepsu forces with the Indian Army a number of buildings belonging to the State were transferred to the Centre;

(b) if so, their nature and the compensation paid in this respect to the former Pepsu State Government; and

(c) if no compensation was paid, the reasons therefor?

The Deputy Minister of Defence (Shri Raghuramalak): (a) Yes, Sir.

(b) Buildings taken over comprised living, storage and office accommodation. No compensation was paid.

(c) According to the recommendations of the Indian States Finance Enquiry Committee, 1948-49, which were accepted by the Central Government and the former Pepsu Government, the assets and liabilities were to be divided on "functional" and "no compensation" basis and, therefore, the former were not liable to pay any compensation to the latter for the assets that came to the share of the Indian Army on federal financial integration.

Agricultural Credit Department of Reserve Bank

*112. **Shri Shree Narayan Das:** Will the Minister of Finance be pleased to state:

(a) whether the Regional Offices of the Agricultural Credit Department of the Reserve Bank of India proposed to be opened in Bombay, Madras, Calcutta and Delhi have been started and are functioning;

(b) whether the three divisions of this Department have been fully manned and are doing their normal work as envisaged in the scheme formulated some time ago; and

(c) the extent of credit towards short term accommodation and medium term loans granted by the Department during the year 1956-57?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) Yes, Sir.

(b) With the exception of one post to be filled in one of the Divisions, the three Divisions of the Department have been fully manned and are doing the work envisaged in the scheme of reorganisation recommended by the All India Rural Credit Survey Committee.

(c) Short-term loans and advances to State Co-operative Banks amounting to Rs. 35.9 crores and medium-